

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 1406 of 2019

IN THE MATTER OF:

A Balakrishnan

...Appellant

Vs

Kotak Mahindra Bank Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Gautam Singh, Advocates

**For Respondents: Mr. Sanjay Bhatt and Ms. Niharika Sharma,
Advocates for Respondent No. 1.**

ORDER

(Through: Virtual Mode)

03.09.2020 Learned Counsel for the Respondent-Bank states that he has not received Rejoinder. Learned Counsel for the Appellant states that he will serve the copy. The copy of the Rejoinder may be served on the learned Counsel for the Respondent-Bank.

List the Appeal 'For Admission (After Notice)' on **29th September, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)